

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 41 OF 2022

IN THE MATTER OF:

SRI GOWNIVAARI SRINIVASALU,

..... Applicant

Vs

STATE OF ANDHRA PRADESH AND OTHERS

.... Respondents

REPORT FILED BY THE MINES 2nd RESPONDENT

DATE- 24.09.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,
Email: reddymadhuri09@gmail.com

Additional report of the 2nd Respondent in O.A.No.41 of 2022 filed by Sri Gownivari Sreenivasulu, Former Member of Legislative Council and Deputy Opposition flow leader in A.P. Legislative Council, Govt., of Andhra Pradesh.

It is submitted that, the Director of Mines and Geology, Ibrahimpatnam, vide Memo No.5768542/NGT/D13-2/2022, dt:12-09-2024, has directed this office to submit the latest factual position of the case for preparing the Additional Counter. In compliance with this directive, it is submitted that a counter affidavit was previously filed by the second respondent in O.A. No.41 of 2022 on 20-06-2023, presenting the facts as they were known at the time.

It is submitted that, special teams were deployed to inspect areas prone to illegal mining activities and unauthorized workings at Sy.No.213 and 104 of Muddanapalli Village, Santhipuram Mandal, Chittoor District. During these inspections, three vehicles were identified in the illegal areas: one Excavator No.ZX370LCH-1 (Sl.No.OACH-000524), one Excavator No. ZX370LCH-1 (Sl.No.OACH-000400), and one Hitachi Kobelco Model SK380HDLC-8 (Sl.No.YCH-B0230). Additionally, a generator (Powerica CP125D5P) was found at the site. The vehicles were seized and handed over to the Village Revenue Officer of Muddanapalli, APSRTC Depot in Kuppam, and the SHO of Rallabuduguru for safe custody.

It is submitted that, among the seized vehicles, the owners of two (Sl. No. 2 and Sl. No. 3) filed writ petitions in the Hon'ble High Court of Andhra Pradesh, Amaravathi. In obedience to the orders of the Hon'ble High Court in Writ Petition No. 33928 of 2022, dated 08-12-2022, this office issued a letter to the owner of the vehicle identified as Sl. No. 2, requesting him to submit a personal bond for Rs. 2,00,000, provide proof of ownership, and give an undertaking to produce the vehicle when required. The vehicle owner submitted the personal bond in the form of a term deposit advice (Bank guarantee) No. 1473501000014351/1, dated 27-06-2023 from Karur Vysya Bank, Kuppam, Chittoor District. Additionally, he produced proof of ownership and requested the release of

his vehicle. Consequently, this office issued a letter No. 188/Vig/03, dated 31-07-2023, to the Depot Manager, APSRTC Depot, Kuppam, instructing the release of the vehicle as per the court's order.

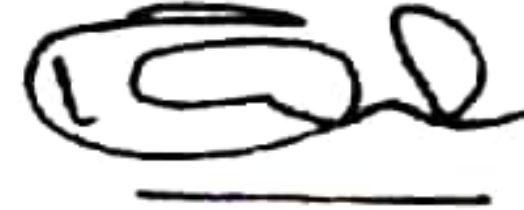
It is submitted that, in compliance with the Hon'ble High Court's orders in Writ Petition No. 12178 of 2023, dated 18-05-2023, the owner of the vehicle identified as Sl. No. 3 submitted a notarized affidavit, affirming that he had not been involved in illegal quarrying activities and would produce the vehicle when required by officials. He also provided a personal bond worth Rs. 2,00,000 in the form of a term deposit (Bank guarantee) No. 0989739, dated 18-05-2023, from Indian Bank, Palamaneru, Chittoor District, along with proof of ownership. Accordingly, this office issued a letter, No. 188/Vig/03, dated 19-05-2023, to the Depot Manager, APSRTC Depot, Kuppam, for the release of the vehicle in compliance with the court's directive.

It is submitted that, the Collector and District Magistrate of Chittoor constituted Mandal and District Level teams to conduct inquiries and identify unauthorized quarry operations, with instructions to submit their findings. In response to these directives, the technical staff of this office, along with Revenue officials, conducted a joint inspection of the unauthorized quarrying activities at Sy.No.213 and 104 of Shanthipuram Mandal, Chittoor District, on 17-07-2024, 18-07-2024, and 19-07-2024. No fresh workings were observed during these inspections, and no laborers or machinery were present at the sites.

It is submitted that, the latest inspections conducted on 17-09-2024 by technical staff of this office, no illegal quarrying activities or fresh workings have been observed in Sy.No.213 and 104 of Muddanapalli Village, Santhipuram Mandal, Chittoor District. This inspection is clearly indicating that no unauthorized mining activities are currently taking place in the areas concerned. Further, the vehicles previously seized were released as per the orders of the Hon'ble High Court of Andhra Pradesh

after fulfilling the conditions set by the court.

Hence, in view of the above circumstances, we therefore request this Hon'ble Tribunal to consider the above report and take these facts into consideration and dismiss the O.A.No.41 of 2022 and pass orders accordingly and thus render justice.



**COMMISSIONER & DIRECTOR
OF MINES AND GEOLOGY,
IBRAHIMPATNAM, GOVT. OF A.P.**